

# FAMILY COURT MUMBAI

NEW ADMINISTRATIVE BUILDING, BANDRA-KURLA-COMPLEX (BKC), 'B' WING, BANDRA (EAST), MUMBAI - 400051.

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## NOTICE

In continuation of earlier circular **IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in-person that from **Tuesday, 7<sup>th</sup> April 2020**, hearing of urgent matters, if any, as per assignment will be taken through Video Conference, **between 12:00 p.m. and 2:00 p.m.** on the notified Court working days, Advocates and parties in person may mention urgent matters through the link provided by the registry as per protocol annexed to this notice.

**Note:** *For availing urgent hearing on Video Conference he/she is required to send application on [fccourtmumbai@gmail.com](mailto:fccourtmumbai@gmail.com) and Hon'ble Judge on duty will pass appropriate order.*

Date: 04<sup>th</sup> April, 2020

Sd/-  
Principal Judge,  
Family Court, Mumbai.

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## SPECIAL PROCEDURE FOR HEARING EXCLUSIVELY THROUGH VIDEO CONFERENCING / BEFORE THE VIRTUAL COURT (VC COURT)

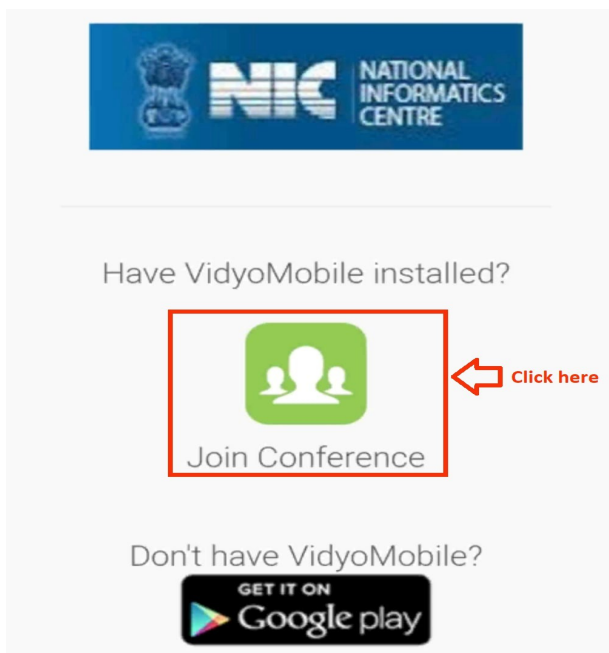
- 1 The Hon'ble Judge holding assignment will take up mentioning of extremely urgent matters through Video Conferencing between 12 p.m. and 2.00 p.m. on notified Court working days.
- 2 The Advocate / party in person shall email their praecipe [fccourtmumbai@gmail.com](mailto:fccourtmumbai@gmail.com) **ALONG WITH** a duly signed soft copy in PDF format of the matter. The application/petition/pleading should be in one volume of reasonable size (without images). Annexures are to be in additional volumes and care should be taken to ensure that the additional volume digital files are not so large as cannot be transmitted efficiently.
- 3 In addition, there must be a written undertaking that (a) the Advocate / party in person will submit a hard copy of the proceedings with the Registry immediately after the lockdown period; and (b) that if the VC court refuses circulation or does not grant relief, the applicant will not move before other judge holding assignment by physical filing; and, that the judge holding assignment has not refused circulation or declined relief.
- 4 For the present, there will be no permanent registration number. This will be given to only to the hard copy of the matter/proceedings as per the Rules once normal court working is restored. For the present, the e-filed case shall receive a strictly temporary and ad hoc identification number.
- 5 The Advocates / party in person shall mention their Bar Council enrolment/registration number in the precipe and shall also attach a soft copy of their Photo ID.
- 6 If the Hon'ble Judge allows the precipe, the Registry shall communicate the date and time slot for hearing through Video Conferencing and shall share the link of the Video Conference Room with the Advocates concerned. This

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link shall be used only for video conference of that particular case at the allotted time. The advocates concerned shall ensure that the link is not shared/forwarded **EXCEPT** for notice to the opposite party or opposite party's advocate. The applicant's advocate is required to give notice of the listing, serve a soft copy of the application and share the provided link with Respondent/s.

- 7 In order to join the Video Conference Room, Advocates should install "**Vidyo**" software on their Computer or Smart phone. The link will automatically download software for installation on their computer. For smart phones, the Vidyo App can be downloaded from Google Play Store or Apple App Store.
- 8 Once the "**Vidyo**" software is downloaded, the Advocates concerned shall click on the link provided by the Registry.
- 9 The Advocates concerned shall click on "**Join Conference**" as shown in the screen shot below.



- 10 The Advocates concerned shall enter their display name before joining the Video Conference Room.

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- 11 The order will NOT be uploaded immediately. However, a digitally-signed authenticated copy will be made available by the PA/PS of the Hon'ble Judge to the Advocates concerned at the email address provided. The orders will be physically signed and uploaded after normal court working resumes.
- 12 **Recording of the VC Court proceeding / hearing is strictly prohibited.**

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